

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s KERALA HOUSING FINANCE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s KERALA HOUSING FINANCE LIMITED
2.	Date of incorporation of corporate debtor	05/03/1992
3.	Authority under which corporate debtor is incorporated / registered	ROC-Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U65992KL1992PLC006417
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office 11Floor,African Plaza,Pulimoodu,Thiruvnathapuram,Kerala,695001
6.	Insolvency commencement date in respect of corporate debtor	18/09/2019(Order Received on 23/09/2019)
7.	Estimated date of closure of insolvency resolution process	16/03/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PD Vincent IBBI/IPA/-002/IP/-N00521/2017-2018/11638
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1st Floor, 65/2364a, Ponoth Road, Kaloor,Ernakulam,Kerala ,682017 Email-vincent@svjs.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	PD Vincent SVJS & Associates,1st Floor, 65/2364a, Ponoth Road, Kaloor,Ernakulam,Kerala ,682017 Email-vincentrpkhfl@gmail.com
11.	Last date for submission of claims	02/10/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)-Non Convertible Debentures
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.Mr. Sathiq Buhari Reg No:IBBI/IPA-001/IP-P00758/2017-2018/11307 2.Mr. K. Parameswaran Nair IBBI/IPA-001/IP-P01773/2019-2020/12702 3.Mr. Jasin Jose IBBI/IPA-001/IP-P00695/2017-2018/11225
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads also can be obtained from IRP Physical Address: Availabe at Address given in serial No 10 Above and in IBBI Website

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Kerala Housing Finance Ltd on 18/09/2019.

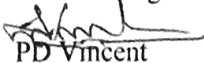
The creditors of M/s Kerala Housing Finance Ltd, are hereby called upon to submit their claims with proof on or before 02/10/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class -Non Convertible Debenture holders in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional


PD Vincent

IBBI/IPA/-002/IP/-N00521/2017-2018/11638

Date:24/09/2019

Place: Ernakulam